MR. DEPUTY CHAIRMAN: Please conclude. Message from Lok Sabha. ...(Interruptions)... Nothing is going on record. Take your seat.

SHRI ANIL DESAI:*

MR. DEPUTY CHAIRMAN: Mr. Anil, it is not going on record. You took four minutes instead of two minutes. You have given your name very late. If you wanted to speak for more time, you could have given your name in time. It is not possible to accommodate. I have to pass the Bill by 5.00 p.m. Sit down. Now, Message from Lok Sabha.

MESSAGES FROM LOK SABHA

The Securities and Exchange Board of India (Amendment) Bill, 2013

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"I am directed to inform you that Lok Sabha, at its sitting held on Thursday, the 8th August, 2013, adopted the following motion in regard to the Securities and Exchange Board of India (Amendment) Bill, 2013, which was passed by Rajya Sabha on the 11th March, 2013 and laid on the Table of Lok Sabha on the 12th March, 2013:-

Motion

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Securities and Exchange Board of India Act, 1992, which was passed by Rajya Sabha on the 11th March, 2013 and laid on the Table of this House on the 12th March, 2013."

GOVERNMENT BILLS

The Companies Bill, 2012 - (Contd.)

MR. DEPUTY CHAIRMAN: Dr. Prabha Thakur, you could have given your name before starting the discussion on the Bill. Now, it is not possible. Now, the Minister will reply.

^{*}Not recorded.